



2026:DHC:4495



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision : 18.05.2026**

+ **CONT.CAS(C) 879/2026**

M/S NKG INFRASTRUCTURE LIMITEDPetitioner

Through: Mr. Manish Gupta, Ms. Manaswee Gupta, Mr. Ankit Gupta, Ms. Shipra Bhardwaj, Ms. Payal Singh and Mr. Vishwajeet Dubey, Advs. (through v/c)

versus

VIPIN KUMAR & ANR.Respondents

Through: Mr. Digvijay Rai, SC, Mr. P.K. Gorai, General Manager, Law, Mr. Vinod Kr. Singh, JGM, Mr. Gagan Kochhar, Sr. Manager, Ms. Kashish Singhal, JE (Law), Ms. Pragya Bansal, JE and Mr. Shashank Gupta, JE, Law, AAI.

CORAM:

HON'BLE MR. JUSTICE SACHIN DATTA

SACHIN DATTA, J. (ORAL)

1. After some hearing, it is agreed that the petitioner would file a response to the Show Cause Notice (SCN) dated 08.05.2026 and would also appear for any hearing that may be scheduled by the concerned Engineer In-charge, who has issued the said SCN.
2. It is agreed that the reply shall be filed within a period of seven days from today and a hearing, if any, shall be scheduled by the Engineer In-charge thereafter.
3. Final order that may be required to be issued on the said SCN, after



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consideration of all aspects of the matter, shall be deferred till conclusion of the proceedings before the DRC.

4. The petition is disposed of in the above terms.

SACHIN DATTA, J

MAY 18, 2026/cl